(b) Review by Government on the working of the above Port.

[Placed in Library. *See* No. LT-5705/17/21]

(vi) (a) Administrative Report of the Syama Prasad Mookerjee Port, Kolkata, for the year 2020-21.

(b) Annual Accounts of the Syama Prasad Mookerjee Port, Kolkata, for the year 2020-21, and the Audit Report thereon.

(c) Review by Government on the working of the above Port.

(d) Review by Government of the Annual Accounts of the above Port.

[Placed in Library. *See* No. LT-5700/17/21]

(vii) (a) Administration Report of the Deendayal Port Trust (*formerly Kandla Port Trust*), Kutch, Gujarat, for the year 2020-21.

(b) Annual Accounts of the Deendayal Port Trust (*formerly Kandla Port Trust*), Kutch, Gujarat, for the year 2020-21, and the Audit Report thereon.

(c) Review by Government on the working of the above Port Trust.

(d) Review by Government of the Annual Accounts of the above Port Trust.

[Placed in Library. *See* No. LT-5698/17/21]

(2) A copy each (in English and Hindi) of the following papers, under Section 5(E) of the Dock Workers (Regulation of Employment) Act, 1948:—

(a) Annual Administration Report and audited Accounts of the Calcutta Dock Labour Board (CDLB), Kolkata, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Board.

[Placed in Library. *See* No. LT-5708/17/21]

(3) A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 103 and Section 106 of the Major Port Trusts Act, 1963:—

(i) (a) Administration Report and Accounts of the Visakhapatnam Port Trust (VPT), Visakhapatnam, for the year 2020-21, and the Audit Report thereon.

(b) Review by Government on the working of the above Port Trust.

(c) Review by Government of the Annual Accounts of the above Port Trust.

[Placed in Library. *See* No. LT-5701/17/21]

(ii) (a) Administration Report and Accounts of the Jawaharlal Nehru Port Trust (JNPT), Navi Mumbai, for the year 2020-21, and the Audit Report thereon.

(b) Review by Government on the working of the above Port Trust.

(c) Review by Government of the Annual Accounts of the above Port Trust.

[Placed in Library. *See* No. LT-5699/17/21]

I. Notification of the Ministry of AYUSH

II. Reports and Accounts (2020-21) of CCRUM, New Delhi and MDNIY, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF AYUSH (DR. MUNJAPARA MAHENDRABHAI): Sir, I lay on the Table: -

I. A copy (in English and Hindi) of the Ministry of Ayush Notification No. G.S.R. 716 (E), dated the 4th October, 2021, publishing the Drugs (4th Amendment) Rules, 2021, under Section 38 of the Drugs and Cosmetics Act, 1940.

[Placed in Library. *See* No. LT-6011/17/21]

II. A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the Central Council for Research in Unani Medicine (CCRUM), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

[Placed in Library. *See* No. LT-6012/17/21]

(ii) (a) Annual Report and Accounts of the Morarji Desai National Institute of Yoga (MDNIY), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. LT-6013/17/21]

I. Reports of CAG of India

II. Accounts (2020-21) of Union Government

DR. BHAGWAT KISHANRAO KARAD: Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports under clause (1) of article 151 of the Constitution:-

I. (i) Report of the Comptroller and Auditor General of India for the year ended March, 2020 - Union Government - Department of Revenue - Direct Taxes - Report No. 8 of 2021;

[Placed in Library. *See* No. LT-6014/17/21]

(ii) Report of the Comptroller and Auditor General of India on Ground Water Management and Regulation - Union Government - Ministry of Jal Shakti - Department of Water Resources, River Development and Ganga Rejuvenation - Report No.9 of 2021 (Performance Audit);

[Placed in Library. *See* No. LT-6015/17/21]

(iii) Report of the Comptroller and Auditor General of India - Performance Audit on Advance Authorisation Scheme - Union Government - (Department of Revenue — Indirect Taxes — Customs) - Report No. 10 of 2021;

[Placed in Library. *See* No. LT-6016/17/21]

(iv) Report of the Comptroller and Auditor General of India for the year ended March, 2020 - Union Government (Railways) - Railways Finances - Report No. 13 of 2021;

[Placed in Library. *See* No. LT-6017/17/21]

(v) Report of the Comptroller and Auditor General of India for the year ended March, 2019 - Union Government (Defence Services) — Defence Research and Development Organisation (DRDO) - Report No.15 of 2021;

[Placed in Library. *See* No. LT-6018/17/21]

(vi) Report of the Comptroller and Auditor General of India for the year ended 31 March, 2020 - Union Government (Economic & Service Ministries - Civil) - Report No.16 of 2021 (Compliance Audit Observations);

[Placed in Library. *See* No. LT-6019/17/21]

(vii) Report of the Comptroller and Auditor General of India on Administration of Nazul Lands by Land and Development Office - Union Government - Ministry of Housing and Urban Affairs - Report No.17 of 2021 (Compliance Audit);

[Placed in Library. *See* No. LT-6020/17/21]

(viii) Report of the Comptroller and Auditor General of India for the year ended March 2020 - Union Government (Department of Revenue - Customs) - (Compliance Audit) - Report No.18 of 2021;

[Placed in Library. *See* No. LT-6021/17/21]

(ix) Report of the Comptroller and Auditor General of India on Performance Audit of Setting up of new Indian Institutes of Technology (IITs) for the year ended March 2019 - Union Government (Civil) - Ministry Education - Report No.20 of 2021 (Performance Audit); and

[Placed in Library. *See* No. LT-6022/17/21]

II. Union Government Appropriation Accounts (Civil) 2020-2021 and Finance Accounts 2020-2021.

[Placed in Library. *See* No. LT-6023/17/21]

Reports of CAG of India

DR. BHAGWAT KISHANRAO KARAD: Sir, I lay on the Table, under clause (2) of section 19A of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971, a copy each (in English and Hindi) of the following Reports:-

(i) Report of the Comptroller and Auditor General of India for the year ended 31 March, 2020 - Union Government (Commercial) - General Purpose Financial Reports of Central Public Sector Enterprises - Report No.12 of 2021 (Compliance Audit); and

(ii) Report of the Comptroller and Auditor General of India for the year ended 31 March, 2020 - Union Government (Commercial) - Report No. 14 of 2021 (Compliance Audit Observations).

[Placed in Library. For (i) and (ii) *See* No. LT-5857/17/21]

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON AGRICULTURE, ANIMAL HUSBANDRY AND FOOD PROCESSING

श्री कैलाश सोनी (मध्य प्रदेश) : महोदय, मैं कृषि एवं किसान कल्याण विभाग, कृषि एवं किसान कल्याण मंत्रालय के 'नाशकजीवमार प्रबंध विधेयक, 2020' के संबंध में विभाग संबंधित कृषि, पशुपालन और खाद्य प्रसंस्करण संबंधी संसदीय स्थायी समिति (2021-22) के छत्तीसवें प्रतिवेदन (सत्रहवीं लोक सभा) की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ।

STATEMENT BY MINISTER

Status of implementation of recommendations contained in the Two Hundred and Eighty-Third Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture

THE MINISTER OF STATE IN THE MINISTRY OF PORTS, SHIPPING AND WATERWAYS (SHRI SHANTANU THAKUR): Sir, I lay a Statement regarding the Status of implementation of recommendations contained in the Two Hundred and Eighty-third Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Demands for Grants (2020-21) pertaining to the Ministry of Ports, Shipping and Waterways.

MOTION FOR ELECTION TO THE TEA BOARD

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI SOM PRAKASH): Sir, I move the following Motion:—

"That in pursuance of clause (f) of sub-section (3) of Section 4 of the Tea Act, 1953 (No. 29 of 1953) read with clause (b) of sub-rule (1) of Rule 4 and sub-rule (1) of Rule 5 of the Tea Rules, 1954, this House do proceed to elect, in such manner as the Chairman may direct, one Member from amongst the Members of the House to be a member of the Tea Board."

The question was put and the motion was adopted.
